

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.505

Service Tax Misc. Application No. 86097 of 2019

(on behalf of Appellant)

in

Service Tax Appeal No. 86709 of 2016

(Arising out of Order-in-Appeal No. PUNE-EXCUS-001-APP-0287-15-16 dated 1st March 2016 passed by the Commissioner of Central Excise (Appeals-I), Pune)

CCE PUNE-I

.....Appellant

41-A...ICE House,
Sassoon Road...Opp Wadia College,
Pune,, Maharashtra-411001

VERSUS

M/s Lear Automotive India Pvt Ltd

.....Respondent

STPI Unit 1st Floor E-25 E-26 E27
MIDC Bhosari Pune
Pin Code- 411 026

APPEARANCE:

Shri Dharmendra Singh, Superintendent Authorised Representative for the
Appellant

Shri Jay Chedda, Chartered Accountant for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A/86948 / 2019

Date of Hearing: 16.10.2019

Date of Decision: 16.10.2019

PER: CORAM

This application seeks withdrawal of appeal filed by Revenue
against order-in-appeal no. PUNE-EXCUS-001-APP-0287-15-16 dated
1st March 2016 passed by the Commissioner of Central Excise
(Appeals-I), Pune. This has been sought in accordance with the

instructions in CBEC F No. 930/Misc/116/2017-JC dated 22nd August 2019 of Central Board of Indirect Taxes.

2. We have heard Learned Authorised Representative.

3. Accordingly, the application is allowed and the appeal of Revenue is dismissed as withdrawn.

(Order pronounced in the open Court)

(C J Mathew)
Member (Technical)

(Ajay Sharma)
Member (Judicial)

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